THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) to (c) Changes in Labour Laws are a continuous process, which is undertaken taking into account the economic environment and the interests of stakeholders. Labour Laws apply uniformly to all establishments including those having Foreign Direct Investment.

## Amendments in Trade Union Act

3446. SHRI CHITTABRATA MAJUMDAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government are aware that in several States the trade unions do not get registered even after completion of all formalities for several months;
  - (b) the number of such pending cases in different States in the country;
- (c) whether Government is considering the proposal to make necessary amendments in the Indian Trade Unions Act to ensure registration of trade union automatically after completion of all formalities;
  - (d) if so, when it is likely to be done; and
  - (e) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) Although the Trade Unions Act, 1926, is a Central Act, it is administered by the State Governments. The State Governments, being the appropriate Government, are empowered to deal with grievances related to registration of trade unions.

- (c) At present, there is no such proposal.
- (d) and (e) Do not arise in view of reply to (c) above.

## Increase in Labour productivity after 1991

- **3447. SHRI SITARAM YECHURY:** Will the Minister of LABOUR AND **EMPLOYMENT** be pleased to state:
- (a) whether work pressure and labour productivity increased in India after 1991;